

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 23702/2024

(Arising out of impugned final judgment and order dated 04-07-2024 in FA No. 583/2024 passed by the High Court of Judicature at Allahabad)

BAREILLY DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

PARVATI & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.232510/2024-EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 23734/2024 (XI)

(FOR ADMISSION and IA No.233169/2024-EXEMPTION FROM FILING O.T.)

SLP (C) No(s). 24504/2024

(FOR ADMISSION and I.R. and IA No.237249/2024-EXEMPTION FROM FILING O.T.)

Date : 18-10-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Rakesh Uttamchandra Upadhyay, AOR
Ms. Aarti U. Mishra, Adv.
Mr. Harsh Som, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing c/c of the impugned judgment and exemption from filing O.T. are allowed.

Issue notice.

Tag with SLP(C) No.27558/2023.

In the meantime, there shall be a stay on the operation of the impugned order.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)